

**Sixteenth Lok Sabha**

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Title: Issue regarding violating the fundamental rights and right to privacy by authorizing ten central agencies to intercept any information on computers.

SHRI N.K. PREMACHANDRAN (KOLLAM): I would like to draw the attention of the hon. Home Minister regarding a very serious issue which is violating the Fundamental Rights and Right to Privacy guaranteed by the Supreme Court Judgment ...*(Interruptions)*

The Ministry of Home Affairs on Thursday issued an order authorising ten Central Agencies to intercept, monitor and decrypt any information generated, transmitted, received or stored in any computer ...*(Interruptions)*

The agencies are the Intelligence Bureau, Narcotics Control Bureau, Enforcement Directorate, Central Boards of Direct Taxes, Directorate of Revenue Intelligence, Central Bureau of Investigation, National Investigation Agency, Cabinet Secretariat (R&AW), Directorate of Signal Intelligence and even the Commissioner of Police, Delhi ...*(Interruptions)*

According to the order, the subscriber or service provider or any person in-charge of the computer resource will be bound to extend all facilities to the agencies ...*(Interruptions)*

HON. SPEAKER:

Dr. P. K. Biju is permitted to associate with the issue raised by Shri N. K. Premachandran.